

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2222
ANSWERED ON:05.12.2014
SECURITY OF BANK LOCKERS
Thomas Prof. Kuruppassery Varkey

Will the Minister of FINANCE be pleased to state:

- (a) whether instances of theft from bank lockers have come to the notice of the Government during the last three years and the current year;
- (b) if so, the details thereof, bank and State-wise including Haryana;
- (c) the action taken by the Government / Reserve Bank of India (RBI) against those found involved therein during the said period, bank-wise;
- (d) whether the Government / RBI has conducted any review of the security measures undertaken by the banks across the country in this regard, if so, the details and the outcome thereof; and
- (e) the steps taken / being taken by the Government / RBI to strengthen / revamp the security of the bank lockers in the country?

Answer

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY)

- (a) & (b) : Reserve Bank of India (RBI) has informed that banks report all instances of theft to RBI which includes thefts in branches, ATMs, etc. including theft from bank lockers. RBI does not maintain separate data for theft from bank lockers. Details of theft cases reported by banks year-wise, State-wise, Bank-wise for the last three years and current year are given in Annex.
- (c) : Action is taken by the concerned Bank against those found involved in the case as per the rules.
- (d) & (e): RBI, vide its Circular dated April 17, 2007 has issued guidelines on 'Extension of Safe Deposit Locker / Safe Custody Article Facility and Access to Safe Deposit Lockers / Return of Safe Custody Articles by banks'.